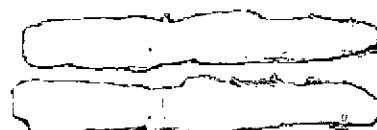


IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

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O.A.NO. 433/95

Between:

Date of Order: 7.12.95.

1. The Secretary,
Min. of Railways,
2. The Chairman,
Railway Board,
New Delhi.
3. The General Manager,
South Central Railway,
Secunderabad.
4. The Divisional Railway Manager,
Hubli Division,
South Central Railway,
Hubli.

...Applicants
Respondents.

And

Bhupathi Bhaskara Rao

...Respondent
Applicant.

Counsel for the Applicants : Mr.V.Bhimanna,Addl.CGSC.

Counsel for the Respondent : Mr.S.Ramakrishna Rao,

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

contd...

To

1. The Secretary,
Ministry of Railways,
New Delhi.
2. The Chairman,
Railway Board,
New Delhi.
3. The General Manager,
South Central Railway,
Secunderabad.
4. The Divisional Railway Manager,
Hubli Division,
South Central Railway,
Hubli.
5. One copy to Mr.V.Bhimanna,Addl.CGSC,
CAT,Hyderabad.
6. One copy to Mr.S.Ramakrishna Rao,Advocate,
CAT,Hyderabad.
7. One copy to Library, CAT, Hyderabad.
8. One spare copy.

YLKR

O.A. 433/95.

Dt. of Decision : 07-12-95.

ORDER

O

As per Hon'ble Shri A.B. Gorthi, Member (Admn.)

Heard Shri S.Ramakrishna Rao, learned counsel for the applicant and Shri V.Bhimanna, learned counsel for the respondents.

2. This OA has come up ~~for~~ ^{after} a revision application filed by the department has been allowed today by ^a separate order. It was stated in the review application that the main enquiry against the applicant was not cancelled, ^{but} after it was ^{pertaining} duly concluded all the papers ~~concerning~~ pertaining to it were sent to the railway board, ~~for~~ ^a proposing 10% cut for the period of three years in the pension of the applicant vide General Manager, SC Railway letter dated 22-09-94. A final order in this case is awaited from the government.

3. In view of what is stated above, this OA is disposed of with a direction to the respondents No.1 and 2 to conclude the disciplinary case against the applicant and pass final order ~~in the~~ ^{they} case within a period of three months from the date of communication of this order.

4. No order as to costs.

transcript
(A.B. Gorthi)
Member (Admn.)

Dated : The 7th December 1995.
(Dictated in Open Court)

21/12/95
DEPUTY REGISTRAR

SPR

contd...

In the C.A.T. Hyd. Bench.
Hyderabad.

The Hon'ble Shri A.B. Gorthi
H (A)

DT: 7.12.95



OA NO. 433/95

First Draft

M.A. Allowed.

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केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

DESPATCH

- 4 JAN 1996 Nsf

हैदराबाद दायपीठ
HYDERABAD BENCH

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